

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
OLD RED BUILDING, 38, M.G. Marg, CIVIL LINES, ALLAHABAD

Dated: 18/5/2016

To

Appellant as per address in table below

Respondent as per address in table below

Final Order No. A/ 70213/2016 DB dated 17/05/2016

I am directed to transmit herewith a certified copy of order passed by the Tribunal under section 35-C(1) of the Central Excise and Salt Act, 1944.

b
Asstt. Registrar

Application	Appeal	Name and Address of Appellant
ST/M/70122/2016	ST/288/2011	COMMISSIONER OF CENTRAL EXCISE, KANPUR 1177, SARVODAYA NAGAR KANPUR
		MAUFEX (INDIA) S.B. INDUSTRIES COMPOUND, KAILASH ROAD, NH-II, SIKANDRA AGRA
	Name and Address of Respondent	

Other Appellants and Respondents as per Annexure

Copy To

3 Advocate(s) / Consultant(s)

4 Bar Association, CESTAT, ALLAHABAD

5 Director Publications, Customs, Excise, I.P. Estate, Delhi

6 M/s Centox Publications Pvt. Ltd., 1512-B, Bhishm Pitamah Marg, New Delhi-3

7 Company Law Institute of India Pvt. Ltd., No.2 (old no.36), Vaidhyaram Street, T. Nagar, Chennai-17

8 Taxmann Allied Service Pvt. Ltd., 59/32, New Rohitak Road, New Delhi-110005

9 Easy Service Tax Online Dot Com Pvt. Ltd., 407A, Iscon Mall, Satellite Road, Ahmedabad-15

10 LAWCRUX Advisors Pvt. Ltd., LAW House, I-8, Sector-10, Faridabad 121003 (Haryana)

11 TaxIndiaOnline.com Pvt. Ltd., 2nd Floor, Vasant Arcade, Vasant Kunj, New Delhi - 110070

12 Mark Professional Services Pvt. Ltd., 108, Everest Block, Aditya Enclave, Hyderabad - 38

13 The ICPAI society, 52, Nagarjuna Hill, Banjagutta Hyderabad.-500082

14 C.D.R. 15 Office Copy 16 Guard File.

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b
Asstt. Registrar
Regional Bench, Allahabad

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL,
REGIONAL BENCH : ALLAHABAD**

**MA-70122/16
& S.T. Appeal No.288/11**

Arising out of O/A No.568 to 570-ST/APPL/KNP/2010 dated 18.11.2010 passed by Commr. (Appeals) of Central Excise, Customs, Kanpur.

For approval and signature:

**HON'BLE MR. ANIL CHOUDHARY, MEMBER (JUDICIAL)
HON'BLE MR. ANIL G. SHAKKARWAR, MEMBER (TECHNICAL)**

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1. Whether Press Reporters may be allowed to see the Order for publication as per Rule 27 of the CESTAT (Procedure) Rules, 1982? : No
 2. Whether It should be released under Rule 27 of the CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not? : Yes
 3. Whether His Lordship wishes to see the fair copy of the Order? : Seen
 4. Whether Order is to be circulated to the Departmental Authorities? : Yes

Commissioner of Central Excise, Kanpur (now Agra)

...APPELLANT(S)

VERSUS

M/s Manufex (India)

RESPONDENT (S)

APPEARANCE

Shri D. K. Deb, Asstt. Commr. (D.R.) for the Department
None for the Respondent (s)

CORAM:

HON'BLE MR. ANIL CHOUDHARY, MEMBER (JUDICIAL)
HON'BLE MR. ANIL G. SHAKKARWAR, MEMBER (TECHNICAL)

DATE OF HEARING & PRONOUNCEMENT : 17. 05. 2016

Final ORDER NO. 70213/2016



Per Mr. Anil Choudhary :

Heard the Id.A.R. for Revenue. Appeal is disposed off as withdrawn under Litigation Polcy, as prayed in E/M.A.No.70122/16, without entering into merits. M.A. also stands disposed off.

(Pronounced in the open Court)


(Anil G. Shakkarwar)
Member (Technical)


(Anil Choudhary)
Member (Judicial)

mm

प्रमाणित प्रती / Certified True Copy
b → 2-6-16
सहायक रजिस्ट्रार / Asst. Registrar
सीमांकन, वसुंधरा एवं सीमा पत्र
अपील अधिकार / (C.E.S.T.A.T.)
38, एम. जी. मार्ग, गान्धीनगर-211001
38, M. G. MARG, GANDHINAGAR-211001

